

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

MP 3448/92
OA 2873/92

Date of Decision: 2.8.93

Shri Mukesh Kumar and Ors. ... Applicants
Versus
Union of India ... Respondents.

Ms. Raman Arora, Proxy counsel
for the learned counsel for
Shri B.S. Baines ... Counsel for the applicants.
Shri H.K. Gangwani ... Counsel for the respondents.

CORAM: The Hon. Mr. C.J. Roy, Member(J)
The Hon. Mr. S.R. ADIGE, Member(A)

JUDGEMENT (Oral)

(by Hon. Member(J) Shri C.J. ROY)

The applicants in this case have claimed the relief of regularisation of their services and to consider them for promotion to the next higher grade of Helper Khalasi from the date their juniors were promoted and give ^{consequential} benefit of fixation of pay and allowances etc.

2. The learned counsel for the respondents states that the process of regularisation and consequent action is on the verge of completion. In the circumstances, to go into the facts of the case is not necessary. Both the sides agree that this matter could be disposed of with the direction that the respondents complete the exercise within 3 months from the date of receipt of this order. The respondents are so directed.

3. With the above direction, the OA is disposed of with no order as to costs.

Adige
(S.R. ADIGE)
MEMBER(A)
2.8.93

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(C.J. ROY)
MEMBER(J)
2.8.93

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